

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

CP (IB) No. 168/Chd/Pb/2024

IN THE MATTER OF:

**Jerath Cosmetology Clinic Private
Limited**

...Petitioner-Corporate Applicant

Versus

Bank of India

...

Respondent

Under Section: 10, IBC 2016

Order delivered on 01.07.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Saurabh Bhardwaj with Mr. Sitabh
Bhardwaj, Advocates

ORDER

Heard the submissions made by the learned counsel for the petitioner-corporate applicant. The learned counsel for the petitioner-corporate applicant may submit a notarized affidavit which clearly states that they are the only shareholders of the company and also they are the Directors of the company, therefore, the resolution passed on 25.04.2024 by them, may be taken on record. The learned counsel for the petitioner-corporate applicant has prayed for grant of two weeks' time for filing the affidavit. Time prayed for is granted. The case will be examined once affidavit are submitted. Let the matter be posted on 30.07.2024.

Sd/

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**